

S.No.117

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
14-03-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA(IBC) 24/2022 IA(IBC) 25/2022
Company Petition IB/187/2021
U/s 9 of IBC, 2016

IN THE MATTER OF:

Sri Bhupathi Logistics

...Operational Creditor

Vs

Nagarjuna Fertilizers and Chemicals Ltd

...Corporate Debtor

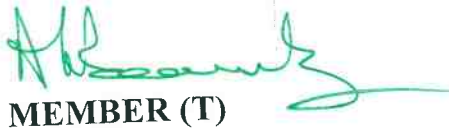
CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Mr. G. Bhupesh and Learned Counsel Mr. B. Nitish for corporate debtor(vc) are present.

A memo is filed by operational creditor signed by counsel as well as party for withdrawal of the company petition and the same is recorded. In the light of the memo, nothing survives in this matter. Hence, Company Petition IB/187/2021 is disposed of as settled out of the tribunal with no costs order.


MEMBER (T)

Srinivas


MEMBER (J)